

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
JAWAN MINING & CONSTRUCTION EQUIPMENTS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	JAWAN MINING & CONSTRUCTION EQUIPMENTS PVT. LTD.
2.	Date of incorporation of corporate debtor	08.10.2007
3.	Authority under which corporate debtor is incorporated/ registered	ROC- Jaipur
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U29249RJ2007PTC025129
5.	Address of the registered office and principal office (if any) of corporate debtor	Katewa Sadan, Road No 3, Jhunjhunu, Rajasthan, India, 333001 (As per MCA Record)
6.	Date of closure of Insolvency Resolution Process	25.07.2025
7.	Liquidation commencement date of corporate debtor	25.07.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Gunjan Jain IBBI/IPA-001/IP-P-02876/2024-2025/14409
9.	Address and e-mail of the liquidator, as registered with the Board	15, Narayan Nagar, Tonk Road, Near Swasthya Kalyan Blood Bank, Jaipur, Rajasthan, 302018 gunjan.jain555@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	15, Narayan Nagar, Tonk Road, Near Swasthya Kalyan Blood Bank, Jaipur, Rajasthan, 302018 jawancirp@gmail.com
11.	Last date for submission of claims	24.08.2025

Notice is hereby given that the National Company Law Tribunal Jaipur Bench has ordered the commencement of liquidation of the Jawan Mining & Construction Equipments Pvt. Ltd. on 25.07.2025.

The stakeholders of Jawan Mining & Construction Equipments Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 24.08.2025 to the liquidator at the address mentioned against item No.10.

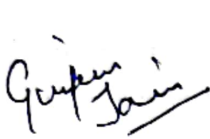
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Gunjan Jain



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Gunjan Jain

Liquidator of JAWAN MINING & CONSTRUCTION
EQUIPMENTS PVT. LTD.

Reg No.: IBB/PA-001/IP-P-02876/2024-2025/14409

AFA No. : AA1/14409/02/300626/108337 valid upto 30.06.2026

Mail id : gunjan.jain555@gmail.com, jawancirp@gmail.com

Date : 26.07.2025

Place: Jaipur